

C O N T E N T S

**Fifteenth Series, Vol.XIII, Sixth Session, 2010/1932 (Saka)
No.6, Thursday, November 18, 2010/Kartika 27, 1932(Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Thursday, November 18, 2010/Kartika 27, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

(Interruptions)

11.0 ¼ hrs.

At this stage Shri Dilipkumar Mansukhlal Gandhi and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

11.0½ hrs.

At this stage Shri Shailender Kumar and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

MADAM SPEAKER: Q. No. 121.

... (Interruptions)

MADAM SPEAKER: Please sit down.

... (Interruptions)

अध्यक्ष महोदया : आप इसे पीछे कीजिये। Please put it down.

... (ब्यवधान)

अध्यक्ष महोदया : आप वापस जाइये।

... (ब्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ...**

MADAM SPEAKER: Q. No. 121 – Shri K. Sudhakaran..

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 12 Noon.

11.02 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

* Not recorded.

12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri P.C. Chacko *in the Chair*)

MR. CHAIRMAN: Now, Papers to be laid on the Table.

... (*Interruptions*)

12.01 hrs

At this stage, Shri Ashok Argal, Shri P. Kumar, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

MR. CHAIRMAN: Hon. Members, please go back to your seats.

... (*Interruptions*)

12.1½ hrs.**PAPERS LAID ON THE TABLE**

MR. CHAIRMAN: Dr. M. Veerappa Moily.

... (*Interruptions*)

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): I beg to lay on the Table a copy of the 6th Annual Statement on the Pending Law Commission Reports, November, 2010 (Hindi and English versions).

... (*Interruptions*)

(Placed in Library, See No. LT 3222/15/10)

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to lay on the Table:-

(1) A copy of the 45th Report (Hindi and English versions) of the Commissioner Linguistic Minorities for the period from July, 2006 to June, 2007.

(Placed in Library, See No. LT 3223/15/10)

(2) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3224/15/10)

... (*Interruptions*)

MR CHAIRMAN : Hon. Members, will you please go back?

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIAPPA): I beg to lay on the Table:-

(1) A copy of the Railway Protection Force (Amendment) Rules, 2010 published in Notification No. G.S.R. 400(E) in Gazette of India dated the 13th May, 2010, under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3225/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 3226/15/10)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2009-2010.

(Placed in Library, See No. LT 3227/15/10)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2009-2010.

(Placed in Library, See No. LT 3228/15/10)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2009-2010.

(Placed in Library, See No. LT 3229/15/10)

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2009-2010.

- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3230/15/10)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

(1) The Petroleum and Natural Gas Regulatory Board (Code of Practice for Quality of Service for City or Local Natural Gas Distribution Networks) Regulations, 2010 published in Notification No. G.S.R. 720(E) in Gazette of India dated 1st September, 2010.

(2) The Petroleum and Natural Gas Regulatory Board (Petroleum and Natural Gas Register) Amendment Regulations, 2010 published in Notification No. G.S.R. 721(E) in Gazette of India dated 1st September, 2010.

(Placed in Library, See No. LT 3231/15/10)

(3) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Petroleum and Petroleum Products Pipelines) Regulations, 2010 published in Notification No. G.S.R. 722(E) in Gazette of India dated 1st September, 2010.

(Placed in Library, See No. LT 3232/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the KIOCL Limited, Bangalore, for the year 2009-2010.
- (ii) Annual Report of the KIOCL Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3233/15/10)

- (2) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2009-2010.
- (ii) Annual Report of the MECON Limited, Ranchi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3234/15/10)

- (3) (i) Review by the Government of the working of the MSTC Limited (including the Annual Report of its subsidiary, Ferro Scrap Nigam Limited), Kolkata, for the year 2009-2010.
- (ii) Annual Report of the MSTC Limited (including the Annual Report of its subsidiary, Ferro Scrap Nigam Limited), Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3235/15/10)

- (4) (i) Review by the Government of the working of the MOIL Limited [formerly Manganese Ore (India) Limited], Nagpur, for the year 2009-2010.

- (ii) Annual Report of the MOIL Limited [formerly Manganese Ore (India) Limited], Nagpur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3236/15/10)

... (*Interruptions*)

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI VILASRAO DESHMUKH): On behalf of Shri Arun Yadav, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2009-2010.
- (2) Annual Report of the Scooters India Limited, Lucknow, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 3237/15/10)

12.03 hrs**MATTERS UNDER RULE 377***

MR. CHAIRMAN: The Matters under Rule 377 shall be treated as laid on the Table of the House. Hon. Members may hand over the slips at the Table immediately.

... (*Interruptions*)

(i) Need to construct an over bridge at Kootteripattu on National Highway No. 45 in Arani Parliamentary Constituency, Tamil Nadu

SHRI M. KRISHNASSWAMY (ARANI): I wish to draw the attention of the House to the serious situation prevailing in my constituency Arani in Tamil Nadu following the construction of four-lane Highway on NH-45 between Chennai and Tiruchirappally by the National Highways Authority of India (NHAI). More than 250 people have died due to hit and run by speeding vehicles on the Highways. Most of them have died on the spot .

The problem in this area is that the highly congested road corridor between Mylam & Senjee crosses the highway at Kootteripattu. Moreover, there is a sharp slope at this point on the Highway where average speed of the vehicles is around 100 kms. If this situation is allowed to continue, I apprehend that there will be blockade of this important highway by the bereaved villagers and other public. I have already taken up this issue with NHAI and pleaded that NHAI should immediately construct overbridge to enable safe passage of the pedestrians. This was brought to the notice of Chairman, NHAI and other officials concerned. So far no action has been taken.

I, therefore, demand that an over bridge be constructed forthwith at Kootteripattu on the National Highway No. 45 to prevent further loss of lives. If

* Treated as laid on the Table.

no step is taken in this regard villagers will be left with no option but to organize road blockade on the highway.

(ii) Need to remove the problems of ESI card holders and provide adequate medical facilities in the ESI dispensaries/ hospitals in Kerala

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): I would like to draw the kind attention of the Ministry of Labour regarding functioning and condition of ESI dispensaries/hospitals in Kerala.

The Central government purchases land, construct building of ESI dispensaries/hospitals and staff quarter. The doctors, nurses and other paramedical staff are appointed by the State Government and these hospitals are run by State Governments under State Employees Insurance Corporation. Majority of ESI dispensaries/hospitals are not functioning properly. There is shortage of doctors and other staff. The ESI card holders are facing lot of difficulties in such a situation.

The majority of the people of the entire Kollam district, parts of the Alappuzha, Pattanamthitta and Trivandrum Districts are working as workers in Cashew Factories. There are about 300 cashew Factories and 2 Lakh cashew workers are working there. They are all ESI card holders dependent on these ESI hospitals there for their medical needs. But they are facing problems due to inadequate number of doctors, staff and medicines.

I, therefore, urge upon the Government to set up a high level committee to look into the functioning of ESI hospitals in Kerala. I also urge upon the Government to set up dispensary/hospital-wise advisory committees, involving elected local representatives to monitor the day-to-day functioning of these hospitals in the interest of workers.

(iii) Need to take timely action to refrain China from constructing dam on the River Brahmaputra near Great Bend in North East

श्री हर्ष वर्धन (महाराजगंज, उ.प्र.): तिब्बत के दक्षिण पूर्व भाग से निकल कर पूर्व दिशा में लगभग 16 सौ किलोमीटर प्रवाहित होने के पश्चात येलोंग साम्पो नदी प्राकृतिक रूप से "यू-टर्न" लेकर भारत में प्रवेश करने वाली ब्रह्मपुत्र नदी है। इस यू-टर्न पर जिसे सूमाटन पॉइन्ट या ग्रेट बेन्ड कहा जाता है, चीन 40 हजार मेगावॉट क्षमता का जल विद्युत परियोजना का निर्माण कर रहा है। इस परियोजना के साथ ही चीन अपने देश के उत्तर एवं उत्तर पश्चिम भू-भाग को जल से पोषित करने के उद्देश्य से येलोंग साम्पो (ब्रह्मपुत्र) की जलधारा को ग्रेट बैन्ड से पश्चिम मार्ग की तरफ मोड़ कर मानव निर्मित नदी के रूप में यलो नदी से जोड़ने का भी उपक्रम कर रहा है।

चीन का यह प्रयास सफल रहा तो ब्रह्मपुत्र से प्रतिवर्ष 200 बिलियन क्यू0 मीटर जल चीन अपने भूभाग में ले लेगा और विशेषज्ञों का मत है कि इससे भारतीय क्षेत्र की ब्रह्मपुत्र नदी में जल की 60 प्रतिशत मात्रा की कमी हो जायेगी। परिणामस्वरूप ब्रह्मपुत्र से पोषित होने वाले क्षेत्रों का पर्यावरण इस सीमा तक बिगड़ जायेगा कि संबंधित क्षेत्र के निवासियों का जनजीवन बुरी तरह प्रभावित होगा।

भारत से होकर बांग्लादेश में प्रवेश कर ब्रह्मपुत्र नदी गंगा से मिलकर जो विश्व का सबसे बड़ा डेल्टा क्षेत्र बनाती है, वह पूरी तरह समाप्तप्राय हो जायेगा। परिणामस्वरूप जल की समस्या से त्रसित बांग्लादेश के निवासी पलायन कर भारत में आने को विवश हो जायेंगे। यह सम्पूर्ण स्थिति भारतीय गणराज्य की संरचना को प्रभावित करने वाली है। अतः इस गंभीर प्रकरण में भारत सरकार समय रहते कार्यवाही करे।

(iv) Need to make sugar mills operational in Uttar Pradesh and to provide fair price to cane growers

श्री जगदम्बिका पाल (डुमरियागंज): देश में किसानों की नकदी फसल गन्ना होने के बावजूद पेराई सत्र शुरू होने के बाद भी अब तक उत्तर प्रदेश के 131 चीनी मिलों में गन्ने की पेराई प्रारंभ न होने से लाखों

किसानों के समक्ष गंभीर संकट पैदा हो गया है, क्योंकि चीनी मिलों द्वारा जब किसानों का गन्ना पेरार्ई के लिए मिलों द्वारा लिया जाता है तभी उसका खेत गेहूं की बुआई के लिए खाली हो पाता है। लेकिन चीनी मिलों में पेरार्ई शुरू न होने के कारण किसान को अपना गन्ना कोल्हू संचालक को सस्ते दामों पर बेचने के लिए मजबूर होना पड़ रहा है। वर्तमान में किसान को राज्य में कोल्हू से 160 से 180 रुपये प्रति क्विंटल तक ही गन्ना मूल्य मिल पा रहा है जबकि पिछले वर्ष किसानों को चीनी मिलों द्वारा गन्ना मूल्य 260 से 280 रुपये प्रति क्विंटल तक मिला था जबकि इस बार सरकार ने राज्य में गन्ने के मूल्य में 40 रुपये प्रति क्विंटल की वृद्धि की है।

मेरा केन्द्र सरकार से अनुरोध है कि वह उत्तर प्रदेश में चीनी मिलों द्वारा गन्ना पिरार्ई का कार्य शीघ्र शुरू करवाने एवं किसानों को उनके गन्ना मूल्य का उचित मूल्य दिलवाने हेतु शीघ्र एवं आवश्यक कार्यवाही करें।

(v)Need to accord approval to the proposal for upgradation of Medical College at Calicut as a centre of excellence in Kozhikode Parliamentary Constituency, Kerala

SHRI M.K. RAGHAVAN (KOZHICODE): Calicut is a major centre in the Malabar region and the Medical College at Calicut caters to the needs of the patients from all the six districts of northern Kerala. There has been a constant demand for elevating this college as a centre of excellence. A proposal is also pending with the Central Government. I would urge the Central Government to ensure speedy clearance of the same so as to benefit the entire region with modern & advanced medical facility.

(vi)Need to facilitate visa clearance of Haj pilgrims from the list of pending applicants from Bikaner Parliamentary Constituency, Rajasthan for pilgrimage to Saudi Arabia

श्री अर्जुन राम मेघवाल (बीकानेर): हज यात्रियों की भारत सरकार से स्वीकृति जारी होने के पश्चात हज यात्रियों ने पासपोर्ट एवं आवश्यक सभी दस्तावेज मय वांछित राशि के भारत सरकार के संबंधित अधिकारियों को जमा करवा दिये हैं, लेकिन सऊदी अरब से वांछित वीजा नहीं मिलने के कारण कुछ हज यात्री अपना सारा काम छोड़कर वीजा का इंतजार कर रहे हैं। मेरे संसदीय क्षेत्र बीकानेर से 18 हज यात्रियों की वीजा की स्वीकृति प्राप्त नहीं हुई है। पूरे राजस्थान से 105 हज यात्री तथा पूरे देश से लगभग 2000 हज यात्री इस कारण से रूके हुए हैं।

अतः आपके माध्यम से संबंधित मंत्री को निर्देशित करें कि सऊदी अरब के संबंधित मंत्री और संबंधित अथॉरिटी से बात करके इस समस्या का समाधान शीघ्रता से करावें, ताकि देशभर के हज यात्री असमंजस एवं भ्रम की स्थिति से बच सकें और उनका मनोबल बरकार रह सके।

(vii) Need to treat 'KOLI' and 'KORI' communities as one caste so as to provide them equal facilities extended to Scheduled Castes

श्री वीरेन्द्र कश्यप (शिमला): माननीय अध्यक्ष महोदया, मैं आपके माध्यम से भारत सरकार से सामाजिक न्याय एवं अधिकारिता मंत्री के ध्यान में लाना चाहता हूँ कि देश में कोली अथवा कोरी जाति अनुसूचित जातियों की सूची में है, लेकिन किसी राज्य में उसे "कोली" के नाम से जाना जाता है और किसी राज्य में "कोरी", जबकि मूलरूप से यह एक ही जाति है और अनेक राज्यों में दोनों को एक जैसे लाभ भी मिल रहे हैं, लेकिन कई राज्यों में केवल नाम की भिन्नता के कारण उन्हें इस वर्ग के लाभों से वंचित होना पड़ रहा है। अतः मेरा आपके माध्यम से माननीय मंत्री जी से अनुरोध है कि इस संबंध में देश के विभिन्न प्रदेशों में नाम के स्पैलिंग की भिन्नता के कारण जो विसंगतियाँ पैदा हो गई हैं, उन्हें समाप्त करने हेतु समुचित कदम तुरंत उठाये जायें ताकि देशभर के कोली अथवा कोरी जाति के लोगों को अनुसूचित जाति के लोगों को मिलने वाली सुविधायें समान रूप से मिल सकें।

(viii) Need to expedite the construction of Bhanupalli-Bilaspur-Berry, Ghanauli-Baddi, Nangal-Talwara and Bilaspur-Mandi-Manali-Leh railway line projects in Himachal Pradesh

श्री अनुराग सिंह ठाकुर (हमीरपुर): अध्यक्ष महोदय, हिमाचल प्रदेश पर्वतीय एवं सीमावर्ती प्रदेश है। आजादी के 62 वर्षों में अब तक केवल 32 किलोमीटर रेल लाइनें प्रदेश में बनी हैं। भानुपल्ली-बिलासपुर-बैरी ब्रॉडगेज रेल लाइन के निर्माण की घोषणा वर्ष 2008-09 के बजट में की गई, किंतु अभी तक सर्वेक्षण कार्य भी पूर्ण नहीं हुआ है। वह अत्यंत धीमी गति से चल रहा है। घनौली-बदी बड़ी रेल लाइन निर्माण की घोषणा वर्ष 2007-08 के बजट में की गई थी, किंतु केन्द्र प्रशासित क्षेत्र चंडीगढ़ प्रशासन द्वारा भूमि उपलब्ध न कराये जाने के कारण पंजाब के जिला रोपड़ के घनौली से उक्त रेल लाइन का लिंक हिमाचल प्रदेश के बदी औद्योगिक क्षेत्र से दिए जाने के रेलवे के वैकल्पिक प्रस्ताव पर अभी तक कार्य प्रारंभ नहीं किया गया है। तीसरी निर्माणाधीन नंगल-तलवाड़ा बड़ी रेल का कार्य दो वर्ष में पूर्ण करने हेतु पर्याप्त धन आबंटित किया जाये और चौथी बिलासपुर-मंडी-मनाली-लेह/लद्दाख बड़ी रेल लाइन का निर्माण सामरिक, पर्यटन, क्षेत्र के आर्थिक विकास हेतु अत्यंत आवश्यक है। अतः इस रेल लाइन के निर्माण को तत्काल स्वीकृति प्रदान की जाये।

(ix) Need to provide funds for construction of a permanent building of Post Office at Bhiloda Tehsil in Sabarkantha district, Gujarat

श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा): मेरे संसदीय क्षेत्र साबरकांठा (गुजरात) एक आदिवासी बहुल क्षेत्र है। भिलोडा तहसील जो आदिवासी बहुल जनजाति क्षेत्र का 30 से 40 हजार आबादी वाला क्षेत्र है, वहां मुख्य डाकघर की समस्या के संदर्भ में मैं केन्द्र सरकार का ध्यान आकर्षित करना चाहता हूं। आसपास के गांवों की जनता अपने रोजमर्रा के व्यावसायिक कार्य हेतु भिलोडा के साथ सम्मिलित है।

भिलोडा में एकमात्र डाकघर है, जो कि आज की अद्यतन स्थिति के अनुसार किराये के भवन में कार्य करता है। डाक विभाग ने अपना भवन निर्माण हेतु भूमि का चयन कर लिया है।

मेरा केन्द्र सरकार से निवेदन है कि इस भूमि पर डाक भवन के निर्माण हेतु विभाग/मंत्रालय से वित्तीय सहायता तत्काल रूप से आबंटित की जाये। साथ ही साथ वित्तीय सहायता की कमी को पूरा किया जाये ताकि भिलोडा क्षेत्र के स्थानीय आदिवासी लोग और साथ ही व्यापारियों को इसका लाभ और सुविधा प्रदान की जाये क्योंकि आम लोगों की सावधि जमा राशि इसी डाकखाने में जमा है और साथ ही साथ इस क्षेत्र को संचार के माध्यम से राष्ट्रीय स्तर पर जोड़ा जाये।

मेरे इस सुझाव पर केन्द्र सरकार तत्काल रूप से कार्यवाही करने का आदेश जारी करने का कष्ट करे।

(x) Need to approve the proposal of Bihar Government for supply of Ethanol to sugar mills of the state particularly for Warsaliganj sugar mill

डॉ. भोला सिंह (नवादा): बिहार प्रांत में नवादा जिलान्तर्गत वारसलीगेज चीनी मिल जो ब्रिटेन की महारानी विक्टोरिया के समय से चल रही थी, आज मरणासन्न, मृत पड़ी है। मशीन ठीक है। चलने की स्थिति में है, पर एथनोल की अनुज्ञप्ति नहीं रहने के कारण चल नहीं पा रही है। इसी कारण से बिहार में 38 चीनी मिलें बंद हैं और एक लाख परिवारों को बेपनाह हो जाना पड़ा है।

अतः बिहार में औद्योगिकीकरण और पिछड़ेपन को दूर करने के लिए बारसलीगंज चीनी मिल के साथ अन्य चीनी मिलों को एथनोल की अनुज्ञप्ति देने के लिए बिहार सरकार के प्रस्ताव पर सहमति प्रदान करें।

(xi) Need to give environmental clearance to the proposals of projects for construction of dams submitted by the Government of Maharashtra

SHRIMATI SUPRIYA SULE (BARAMATI): Maharashtra Government has submitted the following proposals to the Ministry of Environment and Forests, Government of India for environmental clearance:

1. Kanhan River Project (Kochhi Barrage), District Nagpur – proposal submitted on 5 September, 2009.
2. Ballarpur, District Chandrapur – Proposal submitted on 29 September, 2009.
3. Sawargaon Paghora Rehabilitation, District Bhandara – Proposal submitted on 27 June, 2006.
4. Kondhwal (Dam), district Pune- Proposal submitted on 4th October, 2008.
5. (i) Sapali Dam (Upper Painganga State (ii) District Hingoli – Proposals submitted on 2 December, 2009.

All the above proposals are pending with the Ministry of Environment and Forests, Government of India. Keeping in view the importance of the projects, it is requested that the Government of India should give necessary clearance to all these projects at the earliest.

... (*Interruptions*)

MR. CHAIRMAN: Hon. Members, I have an announcement to make. Will you please go back?

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 19th of November, 2010 at 11 a.m.

12.03 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, November 19, 2010/Kartika 28, 1932 (Saka).
